(2) The Judicial and Expert Members already appointed shall withdraw (recuse themselves) from decisions.

For special purposes and occasions.

6. In rule 8 of the said rules, in sub-rule (5), the following proviso shall be inserted, namely:

Provided that the leave sanctioning authority for the said Chairperson, Judicial and Expert Member, as the case may be, shall be competent to sanction leave for journeys outside India.

7. For 'Form' appended to the said rules, the following 'Form' shall be substituted, namely:

Provided that the leave sanctioning authority for the said Chairperson, Judicial and Expert Member, as the case may be, shall give a declaration in a form appended to these rules, to the satisfaction of the Central Government, that he does not have any such financial or other interest

The following rules to amend the National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) Rules, 2010.

These rules may be called the National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) (Amendment) Rules, 2012.

These rules shall come into force on the date of their publication in the Official Gazette.

3. The said rules may be called the National Green Tribunal (Manner of Appointment of Judicial and Expert Members, Salaries, Allowances and other Terms and Conditions of Service of Chairperson and other Members and Procedure for Inquiry) Rules, 2010.

4. For 'Form' appended to the said rules, the following 'Form' shall be substituted, namely:

Provided that the leave sanctioning authority for the said Chairperson, Judicial and Expert Member, as the case may be, shall give a declaration in a form appended to these rules, to the satisfaction of the Central Government, that he does not have any such financial or other interest.